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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi -110 011

Public Notice No. 58 /2009-2014 (RE-2010)

The 30th June, 2011

Subject: Authorising EIC for issuing Certificate of Origin under India-Malaysia Comprehensive Economic Cooperation Agreement (IMCECA) – Addition of ‘India-Malaysia Comprehensive Economic Cooperation Agreement (IMCECA)’ in the Heading of Appendix 4D of Handbook of Procedures Vol-I, 2009-2014.

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy 2009-2014, the Director General of Foreign Trade hereby makes an addition in the heading of Appendix 4D of Handbook of Procedure Vol. I, 2009-2014, as described in para 2 below. Last such addition was done as per our Public Notice No. 26/2009-2014 dated 23rd December 2009.

2. In the heading, the phrase “*and India - Korea Comprehensive Economic Partnership Agreement (CEPA)*” would be replaced by “*India - Korea Comprehensive Economic Partnership Agreement (CEPA) and India-Malaysia Comprehensive Economic Cooperation Agreement (IMCECA)*”.

3. There is no change in the content of the Appendix 4D, and hence EIC continues to be the authorised agency.

4. Effect of Public Notice:

EIC would also be the authorised agency to issue Certificate of Origin under India-Malaysia Comprehensive Economic Cooperation Agreement (IMCECA), with effect from 1st July 2011.

Sd/-
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